
(2023) 03 TEL CK 0056

High Court For The State Of Telangana:: At Hyderabad

Case No: Motor Accident Civil Miscellaneous Appeal No. 1385, 1631 Of 2015

ASPSRTC Another

APPELLANT

Vs

A Swathi Lavanya 3
Others

RESPONDENT

Date of Decision: March 14, 2023

Hon'ble Judges: Namavarapu Rajeshwar Rao, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

Head,Calculation,

Monthly income of the deceased,"Rs.10,000/-",

Annual income,"Rs.1,20,000/- (10,000 x 12)",

Future prospects at 40% - Age of

deceased " 28 years","Rs.48,000/- (40% of Rs.1,20,000/-)",

Annual income + future prospects,"Rs.1,68,000/-",

Deduction towards personal expenses

(1/4thas dependents are 4 in number)","Rs.42,000/- (Rs.1,68,000/- divided by 4)",

Multiplier as per Sarla Verma (supra),17,

Loss of dependency,"Rs.21,42,000/- (Rs.1,26,000/- x 17)",

HEAD,"AMOUNT AWARDED BY

THE TRIBUNAL","AMOUNT AWARDED BY

THIS COURT

Loss of dependency,"Rs.15,30,000/-","Rs.21,42,000/-

Loss of estate,Nil,"Rs.16,500/- (15,000 +

10% thereof) as per

Pranay Sethi.

Funeral expenses,"Rs.25,000/-","Rs.16,500/- (15,000 +

10% thereof) as per

Pranay Sethi.

Loss of Spousal Consortium,Nil,"Rs.44,000/- (40,000 +

10% thereof) as per

Pranay Sethi.

Loss of love and affection to

2nd, petitioner", "Rs.1,00,000/-", "Rs.40,000/- (Now under

the head "Loss of Parental

Consortium")

Loss of love and affection and

consortium to petitioners", "Rs.1,00,000/-", "Rs.80,000/- to Petitioners 3 & 4

(Now under the head "Loss of

Filial Consortium)

Total,"Rs.17,55,000/-","Rs.23,39,000/-